GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3223
ANSWERED ON 07.08.2026

SALE OF STAKES IN VIZHINJAM PORT

3223. ADV. ADOOR PRAKASH:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

पत्तन, पोत परिवहन और जलमार्ग मंत्री

(a) whether the Union Government is aware of the move by Adani Ports and Special Economic Zone Limited to sell 49 per cent stake in Vizhinjam Port to foreign company;

(b) if so, the details thereof;

(c) whether the Adani Ports and Special Economic Zone Limited have submitted any proposal before the Union Government for obtaining mandatory clearances for foreign investment; and

(d) if so, the details thereof?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a) & (b). Ports other than Major Ports, also referred to as non-major or minor ports, are under the administrative control of the respective State Governments, and their development falls within the jurisdiction and responsibility of the States. Vizhinjam International Seaport is a non-major port being developed by the Government of Keralam under the Public Private Partnership (PPP) mode through a Concession Agreement with Adani Vizhinjam Port Private Limited (AVPPL). The Government of Keralam has informed that it has received a proposal from AVPPL for prior approval of the Concessioning Authority i.e., the Government of Keralam for transfer of 49 percent equity in the company (AVPPL).

(c) & (d): No proposal has been received by the Union Government.

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